

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER
ITA No.1836/Del/2017
Assessment Year : 2012-13**

Capsugel Healthcare Pvt. Ltd., 21- Joniawas, Dharuhera, Distt. Rewari, Haryana-122100 PAN-AAACB6447R	Vs.	DCIT, Circle-Rewari
(Appellant)		(Respondent)

**ITA No.7720/Del/2017
Assessment Year : 2013-14**

Capsugel Healthcare Pvt. Ltd., Rewari (Formerly known as Capsugel Healthcare Ltd.)-21, Joniawas, Dharuhera, Rewari, Haryana-122100 PAN-AAACB6447R	Vs.	ACIT, Circle-Rewari
(Appellant)		(Respondent)

Appellant by : Sh. Ankit Sahni, Adv
Respondent by : Sh. R.K. Gupta, Sr. DR
Date of hearing : **30.04.2021**
Date of pronouncement : **30.04.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2013-14 and 2014-15 are directed against the orders of learned CIT(A)-7, New Delhi dated 06.09.2017.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 19.04.2021, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeals of the assessee are dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 30.04.2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar